

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

Appeal No. 112/59/ND/2019

COARM:

PRESENT: DR. V.K. SUBBURAJ
HON'BLE MEMBER(T)

MS. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 04.06.2019

NAME OF THE COMPANY: M/s. IND Finance & Securities Trust Pvt. Ltd.
V/s. M/s. Eicher Motors Ltd. & Others

SECTION OF THE COMPANIES ACT: 59

S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE

Present for the Petitioner: Mr. S.M. Sundaram, Advocate

Present for the Respondent: Ms. Vandana S Bhandari Advocate for R-12
Mr. Anoop Dawar, Advocate for R-1

ORDER

Ld. Counsel appearing for Respondent-3 SEBI is directed to place on record, the investigations carried out and the report if any, in the complaint filed with them in this case. The said report be filed by way of an affidavit before the next date of hearing.

Ld. Counsel for respondent no. 12 has also filed a reply. Their defence is that they are bona fide purchasers of the shares having purchased them respondent no.7.

(Ginpi)

None has appeared on behalf of the respondent no.7, the allegations are respondent no.7 is the master mind behind these fraudulent transactions in issuing duplicate shares which were originally registered in the name of the petitioner herein. To come up on for further consideration on 2nd July, 2019.



(V.K. Subburaj)
Member (T)



(Ina Malhotra)
Member (J)